



2026:AHC:14665

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5060 of 2025

Yogendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar, Chandra Shekhar Agnihotri, Yogendra Nath Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel, and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following reliefs:-

"(i) Issue a writ order or direction in the nature of mandamus commanding and directing the Consolidation Authorities to inquire the matter and correct the record of the gata no. 5023 area 1.629 as per fasli-1354.

(ii) Issue a writ order or direction in the nature of mandamus commanding and directing the Consolidation Officer to registered the Gata no. 5023 in falsli year-1354 in the revenue record prior the publication of under section 52 of Consolidation Operations."

3. After due deliberation at length, learned counsel for the petitioner has urged for expeditious disposal of the application under Section 42-A (Annexure No.1) of the U.P. Consolidation of Holdings Act, 1953, whereby petitioner has sought relief for implementation of the order dated 18.05.2016 passed by the Consolidation Officer in the land revenue record. On the aforesaid application, the Consolidation Officer by order dated 06.10.2025 has called for a report from the Assistant Consolidation Officer, however, since then the application is pending consideration.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 3), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of **five** months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 21, 2026

vkg

(Dinesh Pathak,J.)